GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 2510 TO BE ANSWERED ON 15.12.2025

ACTION ON THE DEMAND OF EPS-95 PENSIONERS

2510. SHRI RAJESH RANJAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the reasons for the delay in increasing the minimum pension of Employees' Pension Scheme (EPS-95) pensioners from Rs. 1000 to a respectable amount of Rs. 7500 plus dearness allowance with free medical facilities and implementing the pension fixation as per the decisions of the Hon'ble Supreme Court dated 04.10.2016 and 04.11. 2022;
- (b) whether the Government is aware that around 78 lakhs EPS-95 pensioners across the country are facing severe financial crisis in their old age and have been demanding justice from the Government by staging peaceful agitations for years and many old age pensioners died during the agitation and if so, the details thereof; and
- (c) whether the Government expedite action on the demands of EPS-95 National Agitation Committee and fix timeline for increasing minimum pension to Rs. 7500/-, family pension along with medical facilities and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (c): The EPS, 1995 is a "Defined Contribution-Defined Benefit" Social Security Scheme. The corpus of the Employees' Pension Fund is made up of (i) contribution by the employer @8.33% of wages; and (ii) contribution from Central Government through budgetary support @1.16% of wages up to an amount of Rs. 15,000/- per month. All benefits under the scheme are paid out of such accumulations. The fund is valued annually as mandated under paragraph 32 of EPS, 1995 and as per the valuation of the fund as on 31.03.2019, there is an actuarial deficit.

However, the Government is providing a minimum pension of Rs. 1000 per month to the pensioners under the EPS, 1995 by providing budgetary support, which is in addition to the budgetary support of 1.16% of wages provided annually towards EPS to Employees' Provident Fund Organisation (EPFO). Further, a High Empowered Monitoring Committee (HEMC) considered the issue of dearness allowance under EPS, 1995 and recommended, inter-alia, that linking the pension admissible under EPS 95 with cost-of-living index is not feasible in view of the actuarial position of the fund.

EPFO has taken action to implement the directions contained in Hon'ble Supreme Court Judgement dated 04.11.2022 in a time-bound manner. An online facility was provided, and a total of 17.49 lakh Applications for Validation of Joint Options were successfully submitted by pensioners/ members till last date i.e. 11.07.2023, out of which around 15.24 lakh applications were forwarded by employers to EPFO till last date i.e. 31.01.2025. As on 24.11.2025, nearly 99% of applications received in EPFO have been processed.
